



IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION NO. _____ OF 2024
(Arising from Diary No. 50249/2023)

IN

CIVIL APPEAL NO.2085 OF 2022

AXIS BANK LIMITED

APPLICANT/
APPELLANT(S)

VERSUS

NAREN SHETH & ANR.

NON-APPLICANT(S)/
RESPONDENT(S)

O R D E R

Delay condoned.

2. This application is filed by the applicant-appellant seeking clarification of the judgment dated 12.09.2023 passed in Civil Appeal No.2085 of 2022.
3. Heard learned counsel for the parties.
4. The word "*unsecured creditor*" referred to in paragraph 20 of the judgment be now read as "*secured creditor*".
5. Judgment dated 12.09.2023 is corrected to the above extent only.

5. Miscellaneous application is disposed of accordingly.

....., J.
(VIKRAM NATH)

....., J.
(SATISH CHANDRA SHARMA)

NEW DELHI
JANUARY 19, 2024

ITEM NO.4

COURT NO.8

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No(s). 50249/2023

AXIS BANK LIMITED

Applicant(s)

VERSUS

NAREN SHETH & ANR.

Respondent(s)

(IA No. 250944/2023 - CLARIFICATION/DIRECTION AND IA No. 262948/2023 - CONDONATION OF DELAY IN FILING)

Date : 19-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Sanjiv Sen, Sr. Adv.
Mr. Ujjal Banerjee, AOR
Mr. Akash Khurana, Adv.

For Respondent(s) Ms. Neha Sharma, AOR
Mr. Surya Prakash, Adv.

Ms. Megha Karnwal, AOR
Mr. Arjun Bhatia, Adv.
Mr. Devesh Dubey, Adv.
Ms. Mahima Kapur, Adv.
Ms. Divya Singh Pundir, Adv.

Mr. Vikas Mehta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Miscellaneous application is disposed of in
terms of the signed reportable order.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

(Signed reportable order is placed on the file.)